

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

DFR NO. 756 OF 2018 &
IA NOS. 629, 677, 678, 721, 719 & 720 OF 2018

Dated: 1st June, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Laurel Apparels

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Mr. Senthil Jagadeesan
Ms. Sonakshi Malhan
Mr. Shubham Arya

Counsel for the Respondent(s) : Ms. Garima Jain
h/f Mr. Balaji Srinivasan for R-2 & 3

ORDER

(IA NO. 720 OF 2018)

(Application for exemption from filing certified copy of impugned order)

In this application the appellant has prayed that filing of certified copy of the impugned order may kindly be exempted.

After perusal of the reasons stated in the application, we find it to be satisfactory and acceptable. Hence, IA No. 720 of 2018 is allowed. Production of certified copy of the impugned order is dispensed with at present. The application is disposed of.

The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks, i.e. on or before 27-7-2018.

(IA NOS. 629, 678, 721 & 719 OF 2018)

Issue notice on the IA Nos. 629, 678, 721 & 719 of 2018, returnable on 11-7-2018.

List the matter on 11-7-2018, as agreed by the learned counsel appearing for the parties. In the meantime, pleadings be completed.

(S. D. Dubey)
Technical Member
tpd/vg

(Justice N. K. Patil)
Judicial Member